

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) Diary No(s).
34246/2014

(Arising out of impugned final judgment and order dated 21/03/2012
in WP No. 4856/2007 passed by the High Court Of Delhi At New Delhi)

RAJE

Petitioner(s)

VERSUS

STATE (NCT) OF DELHI & ORS.

Respondent(s)

(office report on default)

Date : 08/10/2015 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SHIVA KIRTI SINGH
[IN CHAMBER]

For Petitioner(s) Mr. Ravi Kumar, Adv.
Mr. Sanjay Kumar Visen, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

As prayed, two weeks' time is granted for curing
the defects as pointed out by the Registry.

(SUMAN WADHWA)
AR-cum-PS

(SAROJ SAINI)
COURT MASTER